

Central Administrtative Tribunal
Principal Bench: New Delhi

(20)

O.A. 689/92

New Delhi this the 21st day of August 1997

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Dr.A.Vedavalli, Member (J)

1. Shri V.D.Wadhwa
S/o Late Shri Jaswant Rai
R/o IF/169, Lajpat Nagar,
New Delhi-24.
2. Shri R.B. Gupta
S/o Shri Suraj Bhan,
R/o HU-65, Pitampura, Delhi-34.
3. Shri K.C.Angra
S/o Sh. Basant Ram,
R/o D-107, Ashok Vihar, Phase-I, Delhi-52.
4. Shri H.R.Sharda
S/o Sh. Basant Ram
R/o 156, Sant Nagar, New Delhi-65
5. Shri V.D.Sachdeva
S/o M.D.Sachdeva
10/5, Panjabi Bagh,
New Delhi-26.
6. Shri Kulraj Chawla
S/o Ganga Bishan
9582,Pratap Pura, Rohtas Nagar,
Shahdara, Delhi-32.
7. Shri J.L.Sharma,
S/o Late Shri S.Sunder Singh
R/o H.No.1/11030, Gali No.5, Saptrishi Marg,
West Subhash Nagar Park, Shahdara,
Delhi-32.
8. Shri Madan Singh
S/o Late S.Sunder Singh
R/o DDA Flat 58E/DB Block,
Near Hari Nagar Clock Tower,
Hari Nagar, New Delhi-64.
9. Shri Krishan Kumar
S/o Shri Amolate Rani
R-5 Sector XI Noida.
10. Shri Ved Parkash
S/o Sh. Nand Lal
R/o B-53, Derwal Lal Nagar, Delhi.
11. Shri Gopal Krishan Amrit
S/o Shri Jiwan Das,
79, Sandesh Vihar, Pitampura,
Delhi-34.

2. Shri B.S. Dasore
S/o Munshi Ram Dasore
R/o 952/63, Tri Nagar, Delhi.
(By Advocate: Shri D.R.Gupta)

....Applicants

(21)

Versus

1. Union of India, through
the Secretary,
Ministry of Communication,
Sanchar Bhawan, New Delhi.
2. The Director General,
Telecommunication, Telecom Commission,
Sanchar Bhawan,
New Delhi.

....Respondents

(By Advocate: Shri V.K.Rao)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member (A)

Applicants seek re-fixation of pay and
payment of back wages as per Judgement dated 13.5.94 of
the Hon'ble Supreme Court of India in SLP (C) No.
14575-85/92 with consequential benefits.

2. Learned counsel for the applicant Shri
Gupta has invited our attention to the representation
dated 18.12.96 submitted by the applicants to the
respondents, ^{which} still remains undisposed of, and submits
that at this stage he would be satisfied if a direction
is issued to the respondents to dispose of ^{that}
representation by means of a detailed speaking and
^{in accordance with law} reasoned order ^{within two months from the date of}
receipt of a copy of this judgement. ^{he direct accordingly.}

3. In the event that the applicant still has
any grievance after the disposal of his representation
by the respondents as per directions noted above it
will be open to the applicant to revive the present
O.A.

A

(22)

4. The O.A. stands disposed of accordingly. No costs.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)

cc.